

MR. SPEAKER: You meet him and find out the time. I have no objection. (*Interruptions*).

SHRI K. RAGHU RAMAIAH: On that matter I have not said anything because I have already told the hon. leaders sitting on the Opposition benches that will be meeting them within the next few minutes and then we shall sort it out.

13.40 hrs

CORRECTION OF ANSWER TO S.Q.
NO 174, DATED 24-11-72 RE. TRADE
AGREEMENT BETWEEN INDIA
AND EGYPT

MR. SPEAKER: Shri A. C. George.
Item No 10 of the Agenda.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
A. C. GEORGE): Mr Speaker, Sir,
in answer to the supplementary ques-
tions....

MR. SPEAKER: You may lay it
on the Table of the House.

SHRI A. C. GEORGE: I beg to lay
it on the Table of the House.

Statement

In answer to the supplementary
questions asked by Shri M. Ram
Gopal Reddy regarding the trade im-
balance between India and Egypt and
in pursuance of the ruling given by
the Hon'ble Speaker, Shri A. C.
George, Deputy Minister, Foreign
Trade had stated:—

(i) "The imbalance is calculated
quarterly".

(ii) "The outstanding figure is 60
million rupees".

In the above statement there are
2401 LS—9

inadvertent mistakes. The correct
position is as follows:—

(i) The imbalance is calculated
annually.

(ii) The outstanding figure in res-
pect of confirmed L/Cs included in
the new Trade Plan is Rs 69.50 mil-
lion. The outstanding balance at
the beginning of the current Trade
Arrangement with Egypt was Rs.
1670 million in favour of Egypt.

It is regretted that this could not
be brought to the notice of the House
earlier as ascertaining the precise
position has taken some time.

FUNCTIONS TO COMMITTEES

(1) CARDAMOM BOARD

MR. SPEAKER AGAIN, Mr. A. C.
George Item No 11.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
A. C. GEORGE): I beg to move the
following:—

"That in pursuance of sub-sec-
tion (3) (c) of Section 4 of the
Cardamom Act, 1965, the members
of this House do proceed to elect, in
such manner as the Speaker may
direct, one member from among
themselves to serve as a member of
the Cardamom Board, *vice* Shri M.
Rajangam died."

MR. SPEAKER: The question is:

"That in pursuance of sub-sec-
tion (3) (c) of Section 4 of the Car-
damom Act, 1965, the members of
this House do proceed to elect, in
such manner as the Speaker may
direct, one member from among
themselves to serve as a member of
the Cardamom Board *vice* Shri M.
Rajangam died"

The motion was adopted.